

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.356/MP/2022 along with IA No.64/2023**

- Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 seeking declaration/ approval of Change in Law events and compensation on account of increase in cost of power generation by MB Power (Madhya Pradesh) Limited due to mandatory blending of domestic coal with imported coal in compliance of the directives issued by Ministry of Power, Government of India, which constitute as Change in Law event in terms of Article 21 of the Agreement for Procurement of Power dated 18.5.2022.
- Date of Hearing : **15.9.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)
- Respondents : Haryana Power Purchase Centre (HPPC) and 2 Ors.
- Parties Present : Shri Amit Kapur, Advocate, MBPMPL  
Shri Akshat Jain, Advocate, MBPMPL  
Ms. Shefali Tripathi, Advocate, MBPMPL  
Shri Abhishek Gupta, MBPMPL  
Shri Shubham Arya, Advocate, HPPC

**Record of Proceedings**

During the course of the hearing, learned counsel for the Petitioner and the Respondent, HPPC, made their respective submissions on the maintainability of IA No.64/2023 filed by the Petitioner seeking an amendment to the Petition in order to include reference to Section 11 of the Electricity Act, 2003, therein to avoid any procedural infirmity.

2. Considering the submissions made by the learned counsel for the parties, the Commission reserved the matter as well as the IA for the order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

